

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

MA No. 1073 of 1997

in

OA No. 3770 of 1997

Between:

1. M.P.Krishna Rao, S/o Pochaiah,  
aged about 53 years
  2. V.Mohan Rao, S/o Satyanarayana,  
aged about 53 years
  3. P.Satyanarayana Rao, S/o Bullaiah,  
aged about 46 years
  4. Y.Sambasiva Rao, S/o Chalapathi Rao,  
aged about 44 years
  5. M.Venkateswara Rao, S/o Narsaiah,  
aged about 42 years
  6. S k.Jani, S/o Meera Saheb,  
aged about 46 years
  7. VSR Murthy , S/o Muneeswara Rao,  
aged about 38 years
  8. Ch. Prakasa Rao, S/o Sambasiva Rao,  
aged about 38 years
  9. Y.Sai Prasad, S/o Bapa Rao,  
aged about 47 years
- 10 to 9 are working as Master Craftsmen,  
under the control of Sr.DEE, TRS,  
SC Railway, Secunderabad.
10. KG Gowindarajulu, S/o Gouraiah,  
aged about 54 years, Highly Skilled  
Grade.I, TRS, SCR, Secunderabad. ....Applicants

A N D

1. CHIEF PERSONNEL OFFICER,  
SC Railway, Secunderabad.
2. Divl.Rly.Manager,  
SC Railway, Secunderabad
3. Sr.Divl.Electrical Engineer,  
TRS , SC Railway,  
Secunderabad.

4. T.Sriramamurthy, S/o not known, JE.II, TRS, Lalaguda, Secunderabad.
5. Ch.Samuel Raju, S/o not known, JE.II, TRS, Lalaguda, Secunderabad.
6. Jiteendra Das, S/o not known, JE.II TRS, Lalaguda, Secunderabad.
7. K.Ramana, S/o not known, JE.II, ELS, Lalaguda, Secunderabad.
8. V.Srinivasan, S/o not known, JE.II, ELS, Lalaguda, Secunderabad.
9. H.Veeraiah, S/o not known, JE.II, ELS, Lalaguda, Secunderabad.
10. A.S reepriya, W/o not known, JE.II, ELS, Lalaguda, Secunderabad.
11. Veeranna, S/o not known, JE.II, TS, Ramagumdam.
12. BC Sana Reddy, S/o not known, JE.II, TS, Sanathnagar, Hyderabad.
13. Depposhis Battacharya, S/o not known, JE.II, ELS, Lalaguda, Secunderabad.
14. LM Dargya, S/o not known, JE.II, ELS, Lalaguda, Secunderabad.
15. Birendra Tadu, S/o not known, JE.II, TS, Khaz ipet.

... Respondents

MISCELLANEOUS APPLICATION FILED UNDER RULE 4 (5) (a) OF CAT (PROC) RULES PRAYING FOR PERMISSION TO FILE SINGLE OA.

Brief Facts of the case;

The applicants herein are seeking to declare the action of the respondents in recruiting the direct recruits and absorbing them i.e. respondents 4 to 6 herein in excess of the quota prescribed in the avenue of promotion chart in TRS wing in Secunderabad division and issuing the impugned memo No.P.563/EL/JE.II/TRS /TRD/Vol.IV dated 6.11.97 posting the respondents 4 to 6 to the TRS/Secunderabad as totally illegal, without jurisdiction and for a consequential direction to the respondents to fill up the said resultant vacancies with the applicants by following the prescribed quota for the departmental promotions. Hence, they are all similarly situated and

Single OA Pet.

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL :: HYDERABAD BENCH ::  
AT HYDERABAD

MA No. of 1997

in

OA No. of 1997

Between:

M.P.Krishna Rao  
and others. . . . . Applicants

A. N D

CPO, SC Railway  
and others. . . . . Respondents



MISCELLANEOUS APPLICATION FILED  
UNDER RULE 4 (5) (a) OF CAT  
(PROC) RULES PRAYING FOR  
PERMISSION TO FILE A SINGLE OA

Mr. S. Lakshma Reddy, Advocate

COUNSEL FOR THE APPLICANTS

Per 1  
TBY  
In SC Ry  
18/11/82

replied  
18/11/82

are seeking similar relief and their grievances are also the same. Hence, it is prayed that the Hon'ble Tribunal may be pleased to permit them to file a single OA and pass such other order or orders as may be deemed fit.

VERIFICATION

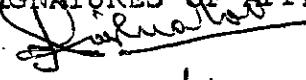
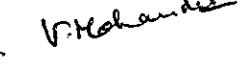
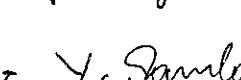
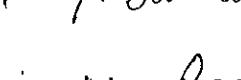
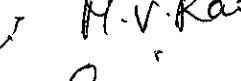
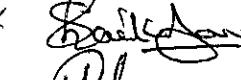
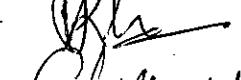
We, (1) M.P.Krishna Rao, S/o Pochaiah, (2) V.Mohana Rao, S/o V.Satyanarayana, (3) P.Satyanarayana Rao, S/o Bullaiah, (4) Y.Sambasiva Rao, S/o Chalapathi Rao, (5) M.Venkateswara Rao, S/o Narasaiah, (6) Sk.Jani, S/o Meera Saheb, (7) VSR Murthy, S/o Muneeswara Rao, (8) Ch.Prakasa Rao, S/o Sambasiva Rao, (9) Y.Sai Prasad, S/o Bapa Rao and (10) KG Govinda rajulu, S/o Gouraiah, the applicants herein, do hereby verify and declare that what is stated above is correct and true to the best of our knowledge and that we have not suppressed any material facts of the case.

SIGNATURES OF APPLICANTS

Hyderabad

Dated: 17.11.97

  
COUNSEL FOR APPLICANTS

- X   
X   
X   
X   
X   
X   
X   
X   
X 

19.11.97

प्र०/ORIGINAL

Mr. S. Lakshma Reddy,

for the applicant and

Mr. NR. Devnay, for the

respondents.

RA is not opposed.

Under the circumstances  
referred to the RA is  
allowed. Register the

OP.

✓

Mr.

HOSR  
H.J.

HRRN

PP(R)

M.L. NO. 1073 OF 1997

IN:

C.A. SR. NO. 3770 OF 1997

SINGLE C.A. PETITION

Mr. S. Lakshma Reddy  
COUNSEL FOR THE APPLICANT.

AND

Mr.

Sr. ADDL. STANDING COUNSEL FOR  
C.G. Rlys.

Form No.9.  
(See Rule 29)

BY.R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
1st Flcor, HAC Bhavan, Opp: Public Garden, Hyderabad 500004 A.P.

ORIGINAL APPLICATION NO. 1959. OF 1997.

Applicant(s)

V/S

Respondent(s)

M. S. Krishna Rao & Others.  
By Advocate Shri:

The Chief Personnel Officer, S.C.Rly.  
Sec'dad. & Others.

S. Lakshmi Reddy.

(By/Central Govt. Standing Counsel)

To.

Mr. N. R. Devaraj, SC for Rly.

1. The Chief Personnel Officer, South Central Railway, Secunderabad.
2. The Divisional Railway Manager, South Central Railway, Secunderabad.
3. The Sr. Divl. Electrical Engineer, TCE, South Central Railway, Secunderabad.
4. T. Srinivasa Murthy, Junior Engineer-II, TCE, South Central Railway, Lalaguda, Secunderabad.
5. Ch. Samuel Raj, TCE-II, TCE, South Central Railway, Secunderabad.

Whereas an application filed by the above named applicant under Section 15 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal practitioner/ Prenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence or or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal  
This the Twentieth day of November, 1997.

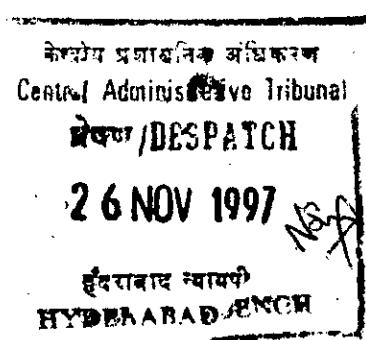
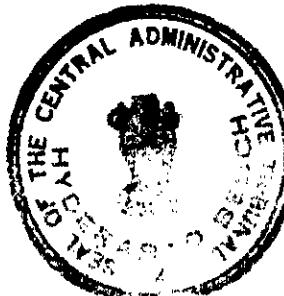
//BY ORDER OF THE TRIBUNAL//

Date: 21-11-97.

FOR REGISTRAR.

Our  
21/11/97

9/



Form No.9.  
(See Rule 29)

BY.R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
1st Floor, HAC Bhavan, Opp: Public Garden, Hyderabad. 500004.A.P.

ORIGINAL APPLICATION NO.

OF 199 7.  
1599.

Applicant(s)

V/S

Respondent(s)

M. P. Krishna Rao & 9 others.

The Chief Personnel Officer, S.C. Rly.,  
Sec'ded. & 10 others.

By Advocate Shri:

S. Lakshmi Reddy.

(By/Central Govt. Standing Counsel)

To.

Mr. B. A. Devaraj, SC for Rly.

6. Jagannath Doss, JK.II, TTS Lalguda, South Central Railway, Secunderabad.
7. R. Ramana, JK.II, Electrical Locomotives, South Central Railway, Lalguda, Secunderabad.
8. V. Srinivasan, JK.II, ELS/Lalguda, South Central Railway, Secunderabad.
9. M. Veerajah, JK.II, ELS/Lalguda, South Central Railway, Secunderabad.
10. A. Srivalli, JK.II, ELS/Lalguda, South Central Railway, Secunderabad.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence or or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal  
This the Nineteenth day of November, 1997.

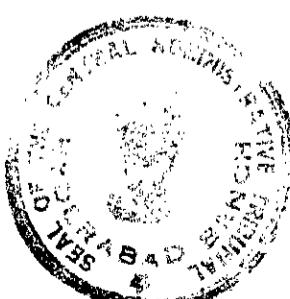
//BY ORDER OF THE TRIBUNAL//

Date: 21-11-97.

FOR REGISTRAR.

Am  
21/11/97

O/C



Form No. 9.  
(See Rule 29)

BY.R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
1st Floor, HACCI Bhavan, Opp: Public Garden, Hyderabad. 500004.A.P.

ORIGINAL APPLICATION NO.

OF 199

Applicant(s)

v/s

Respondent(s)

7.

By/Advocate Shri. Krishna Rao & others.

The Chief P.C. & C. A. (See 'bed. &  
(By/Central Govt. Standing Counsel)

7. Lakshmi Reddy.

To.

Mr. N. R. Devazaj, SC for Rlys.

11. Veerana, J.E.II. TS Rangundam, South Central Railway, Rangundam.
12. SC. Sana Reddy, J.E.II.TS, Sanathnagar, South Central Railway, Hyderabad.
13. Deroshia Battacharya, J.E.II, EL S/Lalguda, South Central Railway, Secunderabad.
14. DR. Dargya, M.II.TE/Lalguda, South Central Railway, Secunderabad.
15. Birendra Tudu, M.II.TS, Khairat, South Central Railway, Khairat. Whereas an application filed by the above named person under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence or or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal  
This the . . . . . day of . . . . . 199

Nineteenth,

November,

//BY ORDER OF THE TRIBUNAL//

7.

Date:

FOR REGISTRAR.

21-11-97.

On  
21/11/97



O/C



S. R. No

District  
CENTRAL ADMIN. KATUG  
In the High Court of Judicature  
of Andhra Pradesh Hyderabad

APPELLATE SIDE

No. of 1997.

AGAINST

No. of 1997.

on the file of the Court of CATHYD

VAKALAT

ACCEPTED

*S. Lakshma Reddy*  
*Amritha*

Appellant  
Counsel for Petitioner  
Respondent

Date... 21.12.1997

**S. Lakshma Reddy**

M.A. (ECO), LL.B.

ADVOCATE

Appellant  
Advocate/s for Petitioner  
Respondent

Address for Service: Ph.: 594413

3-5-155 to 161, Premier Plaza apartments,  
Flat No. 102, Opp. Prince Cafe,  
Near Water Tank, Narayanaguda,  
Hyderabad-29.

# In the High Court of Judicature

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD

OF ANDHRA PRADESH AT HYDERABAD

APPELLATE SIDE/SPECIAL ORIGINAL JURISDICTION

OA - No. 1559 of 1997

AGAINST

No. of 199

H. P. Krishna Rao

on the file of the court of

Appellants  
Petitioner

VERSUS

I/We

Chief Personnel Officer  
S.C. Railway and 16 others

Appellant-Petitioner

Respondent

In the above Appeal/Petition do hereby appoint and retain

**S. LAKSHMA REDDY**

M.A. (ECO), LL.B.

ADVOCATE



Advocate/s of the High Court to appear for me/us in the above Appeal/Petition and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents or the receipt of any moneys that may be payable to me/us in the said Appeal/Petition and also to appear in all application under Clause XV of the Letters Patent and in all applications for review and for leave to the Supreme Court of India and in all application for review of judgement.

D. Reddy

V. Venkateswara

P. Srinivasarayavarao

Y. Sankar Rao

H. V. Rao

B. S. Reddy

B. R. Ch. P. Reddy

Y. S. S. Rao

A. M. Singh

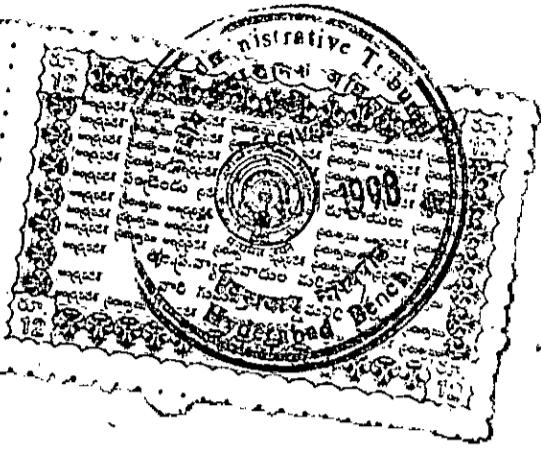
I Certify that the contents of this Vakalat were read out and explained in (..... English) in my presence to the executant or executants who appeared perfectly to understand the same and made his/her/their signature or marks in my presence.

Executed before me this 15<sup>th</sup> day of NOV 1997

W. S. Reddy  
ADVOCATE, HYDERABAD.

Central Administrative Tribunal  
Hyderabad Bench, Hyderabad.

O.A/R.A No. 1559/ of 1997



**MEMO OF APPEARANCE**

**N.R. DEVARAJ**  
ADVOCATE  
Standing Counsel for Railways  
Senior Standing Counsel for Central Govt.

Counsel for The Respondents

Address for Service :

Phone : 7610600

Plot No. 8, Lalithanagar  
Jamai Osmania,  
Hyderabad - 500 044.

Central Administrative Tribunal, Hyderabad Bench  
HYDERABAD.

O.A. / ~~B.A.~~ No.

1559

of 1997

BETWEEN

T. P. Krishna Rao & 9

Applicant (s)

Vs.

C.P.O., S.C.Rly, Sec, Bad  
and 14 others

Respondent (s)

MEMO OF APPEARANCE

To,

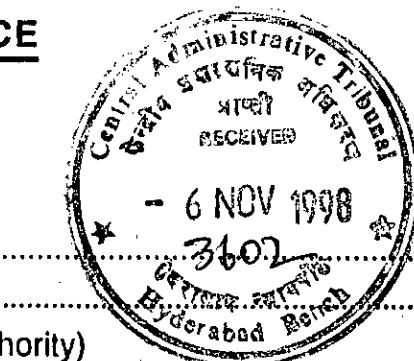
I N.R. Devaraj, Advocate, having been authorised .....

(here furnish the particulars of authority)

by the Central/State Government/Government Servant/ .....authority/corporation/society notified under Sec. 14 of the Administrative Tribunals. Act, 1985. Hereby appear for applicant No...../Respondent No.....1.....2.....3..... and undertake to plead and act for them in all matters in the aforesaid case.

Place : Hyderabad.

Date : 6.11.98



N.R. Devaraj  
Signature & Designation of the  
Counsel

Address of the Counsel for Service

Plot No.8, Lalithanagar  
Jamai Osmania  
Hyderabad - 500 044.

N.R. DEVARAJ  
Standing Counsel for Railways  
Senior Standing Counsel for Central Govt.